गृह मंत्रालय में राज्य मंत्री श्री योगेन्द्र मकवाणा) : (क) जी हां श्रीमान्। संविधान के अनुच्छेद 341 के खण्ड (1) के अन्तर्गत अनुसूचित जातियों को किसी विशेष राज्य/संघ राज्य क्षेत्र के सम्बन्ध में विनिर्दिष्ट किया जाता है। कुछ ऐसे समुदाय हैं जिन्हें कुछ राज्यों अथवा कुछ राज्यों के भाग के सम्बन्ध में ही अनुसूचित जातियों के रूप में विनिर्दिष्ट किया गया है क्योंकि ये समुदाय अस्पृश्यता की परम्परागत प्रथा की पराकाष्ठा से सामाजिक शैक्षिक तथा आर्थिक पिछडेपन से पीडित है।

(ख) भारत एक विशाल देश है जहां जो समुदाय किसी विशेष राज्य में अनुसूचित बना दिया गया है वही समुदाय दूसरे राज्य अथवा उस राज्य के भीतर कतिपय क्षेत्रों में अनुसूचित होने के मानदण्ड पूरा नहीं करता है।

(ग) और (घ) हरियाणा, हिमाचल प्रदेश, मध्य प्रदेश, महाराष्ट्र, पंजाब, राजस्थान, उत्तर प्रदेश और पश्चिम बंगाल आदि राज्यों में खटीकों को अनुसूचित जाति विनिर्दिष्ट किया गया है क्योंकि इन राज्यों में इस समुदाय के लोग अस्पृश्यता की परम्परागत प्रथा की पराकाष्ठा, सामाजिक, शैक्षिक तथा आर्थिक पिछडेपन से पीडित है। अन्य राज्यों में यह समुदाय उपर्युक्त मानदण्ड पूरा नहीं करता। जिन राज्यों में खटीक समुदाय इस समय अनुसूचित नहीं है, उन राज्यों में अनुसूचित जातियों की सूची में इस समुदाय को शामिल करने के मामले पर सरकार द्वारा उचित समय पर लम्बित पड़े ऐसे अन्य प्रश्नों के साथ विचार किया जाएगा।

Formation of Association by C.R.P.F./ C.I.S.F./B.S.F.

6104. SHRI A A. RAHIM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many Unions/Associations have been formed by the personnel of the Central Police Forces like CRPF, CISF and BSF and whether they have been recognised by Government;

(b) how many State Governments have allowed their police personnel to organise Unions;

(c) whether Government are aware that some police organisations in some States have been highly politicalised; and

(d) what action has been taken or proposed to be taken in the light of these reports?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) CRPF has only one non-gazetted Ministerial and Hospital Staff Association which is recognised

In the CISF, approval for formation of Association has been granted to 37 units u/r 24(2) of the CISF. Rules. Out of these, Association of only one unit has been recognised u/r 25 of the CISF Rules.

No Association exists in the BSF.

(b) to (d). The information is being collected and will be furnished as soon as the same has become available.

Cash Deposits taken by TELCO for Booking Orders

6105. SHRI K. P. SINGH DEO: Will the Minister of INDUSTRY be pleased to state:

(a) whether M/s. TELCO are taking cash deposit from customers for booking orders for trucks even when according to present rate of supplies it will take 10 years to complete the order being booked today;

(b) how much money has been collected by TELCO from the customers and whether it violates the Company Deposit Rules; and

(c) what is the rationale in keeping the booking open when supplies cannot be effected before 10 months and what is Government's reaction in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) to (c). M/s. Tata Engineering and Locomotive Co. Ltd. (TELCO) have reported that effective from October 1979, their dealers obtain an advance of Rs. 6,000 per chassis from customers while booking orders In the case of few large fleet operators, orders for chassis are booked directly